(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) As per the information received from the State/UT Governments, a total number of 32,28,887 claims had been filed under the Forest Rights Act, 2006, till 31st July, 2012, out of which 27,73,631 claims (85.90% of the total claims filed) had been disposed off. The claims filed under the Forest Rights Act, 2006 for vesting of rights are adjudicated at three levels, namely, the Gram Sabha, the Sub-Divisional Level Committee and the District Level Committee. The claims filed under this Act are finally approved by District Level Committee. Out of total 27,73,631 claims disposed off, 12,68,766 claims were approved and same number of titles were distributed, and the remaining 15,04,865 claims were rejected.

Functioning of Rajiv Gandhi National Fellowship for ST students

- 2297. DR. BHALCHANDRA MUNGEKAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- whether the Ministry reviewed the functioning of the Rajiv Gandhi National Fellowship for the ST students for doing M.Phil and Ph.D;
 - (b) if so, what are the findings;
 - (c) if not, the reasons therefor; and
 - (d) if not, whether it is propose to evaluate the scheme in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) During the financial year 2011-12 functioning of the Rajiv Gandhi National Fellowship Scheme for Scheduled Tribe students was not reviewed by the Government.

(c) and (d) As per the instructions of Government of India all the running schemes including the above mentioned scheme are required to be evaluated before their inclusion in Twelfth Five Year Plan.

Impact of welfare measures on tribals

- 2298. SHRI BASAWARAJ PATIL: Will the Minister of TRIBAL AFFAIRS be pleased to state:
 - (a) what is the population of Tribals in India, State-wise;

- (b) how Government evaluate the impact of different welfare measures for the tribal population; and
- (c) as per Government criteria which are the five States where the measures of tribal welfare is satisfactory, also give the list where the measures of tribal welfare are not satisfactory?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) The population of Tribals in India, State-wise, is given in the Statement (*See* below).

(b) and (c) To evaluate the impact of different welfare measures for the tribal population, the Government conducts Surveys and Censuses. The Census, 2011 data/information pertaining to STs in the country is yet to be released by the Office of Registrar General. However, Programme Evaluation Organisation (PEO), Planning Commission, conducts evaluation study to assess the impact of different schemes implemented by the Government of India. Recently, Programme Evaluation Organisation (PEO), Planning Commission, conducted an evaluation study entitled "Evaluation of Special Central Assistance (SCA) to Scheduled Caste Sub-Plan (SCSP) and Special Central Assistance to Tribal Sub-Plan (TSP).

State-wise Demographic Status of Scheduled Tribes as per Census 2001

Sl. No.	India/State	ST Population
1	2	3
	India	84,326,240
1.	Andhra Pradesh	5,024,104
2.	Arunachal Pradesh	705,158
3.	Assam	3,308,570
4.	Bihar	758,351
5.	Chhattisgarh*	6,616,596
6.	Goa	566
7.	Gujarat	7,481,160

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1	2		3
8.	Haryana		-
9.	Himachal Pradesh		244,587
10.	Jammu and Kashmir		1,105,979
11.	Jharkhand*		7,087,068
12.	Karnataka		3,463,986
13.	Kerala		364,189
14.	Madhya Pradesh		12,233,474
15.	Maharashtra		8,577,276
16.	Manipur		741,141
17.	Meghalaya		1,992,862
18.	Mizoram		839,310
19.	Nagaland		1,774,026
20.	Odisha		8,145,081
21.	Punjab		-
22.	Rajasthan		7,097,706
23.	Sikkim		111,405
24.	Tamil Nadu		651,321
25.	Tripura		993,426
26.	Uttarakhand*		256,129
27.	Uttar Pradesh		107,963
28.	West Bengal		4,406,794
29.	Andaman and Nicobar I	slands	29,469
30.	Chandigarh		-

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1	2		3	
31.	Dadra and Nagar Ha	veli	137.225	
32.	Daman and Diu		13,997	
33.	Delhi		-	
34.	Lakshadweep		57,321	
35.	Puducherry		-	

Irregularities and lack of essential resources in the Ashram schools

†2299. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- whether irregularities and lack of other essential resources have been found in the Ashram-schools run for the students of scheduled castes and scheduled tribes through the Ministry in the country;
 - (b) if so, the details thereof;

- whether there is dearth of food and other things required for appropriate living of students in most of the residential Ashram-schools;
- if so, whether the Government tries to ascertain the reality of such residential and non-residential Ashrams-schools every year; and
- if so, the district-wise details of all such schools in Maharashtra, where inspection-inquiry has been held during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (e) The Ministry of Tribal Affairs provides grants-in-aid to the respective State Governments/Union Territories for Construction of Ashram Schools for Scheduled Tribe students only. These State Governments/Union Territories have the sole responsibility to arrange for food, essential facilities and other things required for appropriate living of students. However, from time to time the Ministry of Tribal Affairs advises the State Governments/Union Territories to ensure that necessary facilities are made available to the Scheduled Tribes students in Ashram Schools to provide them conducive environment for their studies.

[†]Original notice of the question was received in Hindi.